

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No.  
~~XXXXX~~ 607 of 1991.

DATE OF DECISION 18.12.91

Devadasan Nair

Applicant (s)

Mr. M.R. Rajendran Nair

Advocate for the Applicant (s)

Versus

Sub Divisional Inspector

(Postal), Kottarakkā and others Respondent (s)

Mr. C. Kochunni Nair, ACGSC  
through proxy counsel

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P. Mukerji - Vice Chairman

and

The Hon'ble Mr. A.V. Haridasan - Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Hon'ble Mr. S.P. Mukerji, Vice Chairman)

In this application dated 19.4.1991 filed under Section 19 of the Administrative Tribunals Act the applicant who according to him, has been working intermittently as substitute E.D.Packer, Odanavattam P.O. since 1984 has prayed that he should be declared to be entitled to be considered for regular appointment to the post along with candidates who were sponsored by the Employment Exchange. He has also prayed that he should be declared to be entitled to the benefits under the Industrial Disputes Act. The applicant was registered with the Employment Exchange but was not sponsored by them.

2. In accordance with our interim order, the applicant was considered provisionally along with those sponsored by



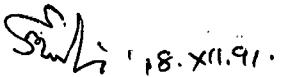
the Employment Exchange for regular appointment to the aforesaid post. The learned counsel for the respondents was good enough to produce the results of the selection before us in a sealed cover. We opened this cover and found that the applicant was considered along with the other candidates who had been sponsored by the Employment Exchange and the applicant was best amongst them and selected for appointment to the post. He had obtained highest marks amongst the candidates in the S.S.L.C. It is also stated in the selection proceedings that the applicant fulfills the other eligibility conditions.

3. In the circumstances indicated above, we allow this application with the direction to the respondents that the applicant be appointed on a regular basis as E.D.Packer, Odanavattom Post Office with all consequential benefits.

4. The application is disposed of as above. There will be no order as to costs.



(A.V. Haridasan)  
Judicial Member



18.12.91

(S.P. Mukerji)  
Vice Chairman

18.12.91

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